

(c) To put it down as a fundamental right of the women in the Constitution. The essence of this recommendation was that an obligation should be imposed on the Government machinery to provide the necessary means for family planning at the door step of each family.

(3) Marriage should be compulsorily registered.

(4) The law in regard to compulsory registration of births and deaths should be properly implemented, particularly in the villages.

(5) The State should institute, as far as possible, measures in regard to social security so that the parents do not seek social security through larger number of children.

(6) The Adoption Bill formerly sought to be enacted, should be liberalised and enacted on priority basis.

(7) It was felt that there is a very important linkage between the status of women and fertility. Therefore, the status of women should be raised, not only in the eyes of the law but in actual practice also.

(8) That great emphasis should be laid on the introduction of population education at all levels of education.

(9) The facilities for medical termination of pregnancy should be made available in the rural area also.

(10) The land laws in regard to ceiling should be amended so that larger number of children do not increase the ceiling, thus setting a premium on having a large family.

(11) Proper use should be made of taxation laws in order to propagate a small family norms.

(12) The legislators and the administrators should be educated about the urgent need for Family planning, and the role which law can play in this regard.

Benefit of Additional increment to Central Government employees after sterilization of his/her spouse

388. SHRI UTTAMRAO PATIL: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Central Government employees or his/her spouse who had undergone sterilization before 4th December, 1979 or during 'Janata Regime' are not entitled to enjoy the benefit of additional increment and if so, the reasons thereof;

(b) whether Government propose to provide facilities for additional increment to the Government servants who had undergone sterilization before 4th December, 1979 during Janata Regime; and

(c) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) Yes; because these orders about special increment were issued on 4th December 1979, and are applicable prospectively.

(b) & (c). It is in keeping with Government of India's general policy of giving only prospective effect to the orders containing financial implications that the aforesaid orders have been given effect from the date of issue. Since an exception cannot be made in this case and since it would be very difficult to fix a back date which would be universally acceptable, it is not possible to extend the concession to employees who underwent the operation before the issue of orders. This would also create problems in regard to other concessions/incentives.

Late running of Jhelum Express

389. SHRI UTTAMRAO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Jhelum Express from Pune to Jammu Tawi is always running late;